

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 5662
TO BE ANSWERED ON 02.04.2018**

REGISTRATION OF MIGRATED LABOURERS

**†5662. DR. BHARATIBEN D. SHYAL:
SHRI KIRTI AZAD:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has taken any initiative to develop a mechanism for the registration of the migrated labourers at source and destination location to prepare a data bank and if so, the details thereof along with the data of fatal and non-fatal accidents happening with/suffered by the migrated labourers in the country during each of the last three years, State/UT-wise;**
- (b) whether the Government has taken any step to ensure that the benefits of the present welfare schemes reach the migrated labourers at their destination places easily;**
- (c) if so, the details thereof and if not, the reasons therefor; and**
- (d) whether the Government is considering to take any steps to make the transfer of documents such as ration card and BPL cards from one State to another so that the migrated labourers could avail the benefits of these services at their destination places and if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): In order to safeguard the interest of the Migrant workers, the Central Government has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979

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which, inter alia, provides for registration of certain establishments employing Inter State Migrant Workers, licensing of contractors etc. Workers employed with such establishment are to be provided payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc. The provisions of various labour laws like the Employees' Compensation Act, 1923, The Payment of Wages Act, 1936, The Industrial Disputes Act, 1947, The Employees' State Insurance Act, 1948, The Employees' Provident Funds and Miscellaneous Provisions Act, 1952 and the Maternity Benefit Act are also applicable on migrant workers. The Government has also enacted the Unorganized Workers' Social Security Act, 2008 to provide for social security and welfare of unorganized workers including migrant workers. The Office of the Chief Labour Commissioner (Central) monitors the enforcement of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 in the Central sphere. The State Governments are mandated to enforce the Act, in the State sphere. Data regarding fatal and non-fatal accidents happening with the migrated labourers in the country is not centrally maintained. There is no proposal under consideration to transfer documents such as ration cards and BPL cards from one State to another.
